

# राजपत्र, हिमाचल प्रदेश हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

शुक्रवार, 19 अप्रैल, 2024 / 30 चैत्र, 1946

हिमाचल प्रदेश सरकार

कार्मिक विभाग (नियुक्ति— । । ।)

अधिसूचना

शिमला–2, 9 अप्रैल, 2024

संख्याः पीईआर(एपी)—सी—ए(3)—4 / 2019——हिमाचल प्रदेश के राज्यपाल, भारत के संविधान के अनुच्छेद 309 के परन्तुक द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, हिमाचल प्रदेश लोक सेवा आयोग के

13—राजपत्र / 2024–19–04–2024

परामर्श से, इस विभाग की अधिसूचना संख्या पीईआर(एपी)सी—ए(3)—2 ⁄ 2017, तारीख 29—09—2017 द्वारा अधिसूचित हिमाचल प्रदेश अधीनस्थ सहबद्ध सेवा ∕ पद (वर्ग—III, अराजपत्रित) परीक्षा नियम, 2017 में और संशोधन करने के लिए निम्नलिखित नियम बनाते हैं, अर्थातः——

 (1) इन नियमों का संक्षिप्त नाम हिमाचल प्रदेश अधीनस्थ सहबद्ध सेवा ⁄ पद, ग्रुप–सी, परीक्षा (द्वितीय संशोधन) नियम, 2024 है।

- (2) ये नियम राजपत्र (ई—गजट), हिमाचल प्रदेश में इनके प्रकाशन की तारीख से प्रवृत्त होंगे।
- 2. हिमाचल प्रदेश अधीनस्थ सहबद्ध सेवा / पद (वर्ग—III, अराजपत्रित) परीक्षा नियम, 2017 में,—
  - (i) नियम 3 के उप–नियम (1) की क्रम संख्या (1) के स्थान पर निम्नलिखित रखा जाएगा, अर्थात्:–

''सहायक राज्य कर एवं आबकारी अधिकारी''

 (ii) नियम 3 के उप—नियम (2) की क्रम संख्या (ख) के स्थान पर निम्नलिखित रखा जाएगा, अर्थात्:—

''मुख्य परीक्षा (लिखित)–

विभिन्न सेवाओं और पदों के लिए अभ्यर्थियों के अंतिम चयन हेतु मुख्य परीक्षा (लिखित) आयोग द्वारा संचालित की जाएगी। परीक्षा की स्कीम और पाठ्यक्रम ऐसा होगा जैसा परिशिष्ट (अपैंडिक्स)—II में विनिर्दिष्ट है। किसी भी अभ्यर्थी को लिखित परीक्षा में तब तक अर्हित नहीं समझा जाएगा जब तक कि वह समस्त पेपरों में संकलित (कुल मिलाकर) चालीस प्रतिशत अंक और प्रत्येक पेपर में कम से कम पैंतीस प्रतिशत अंक अभिप्राप्त नहीं कर लेता।''

(iii) नियम 4 के उप–नियम (2) के खण्ड (क) के स्थान पर निम्नलिखित रखा जाएगा, अर्थात्:–

"मुख्य परीक्षा (लिखित) में, अभ्यर्थियों को उनके द्वारा अभिप्राप्त अंकों के अनुसार मैरिट के क्रम में आयोग द्वारा सूचीबद्ध किया जाएगा। अंकों की बराबरी की दशा में, मैरिट का क्रम प्रारंभिक परीक्षा में प्राप्त उच्चतम अंकों के अनुसार अवधारित किया जाएगा। यदि प्रारंभिक परीक्षा में प्राप्त अंक भी समान हैं, तो जो अभ्यर्थी आयु में ज्येष्ठ है, उसे आयु में कनिष्ठ अभ्यर्थी से ऊपर रखा जाएगा। किसी विशिष्ट सेवा के लिए अभ्यर्थी की संस्तुति करते समय उसके द्वारा अधिमान पत्रक (शीट) में अभिव्यक्त अधिमान, (यदि कोई हो), का इन नियमों के अधीन पदों के लिए विज्ञापन के प्रत्युत्तर में आवेदन प्ररूप प्रस्तुत करते समय, निम्नलिखित शर्तों के अध्यधीन सम्यक् रूप से ध्यान में रखा जाएगा:——

- (i) इन नियमों के अन्तर्गत विज्ञापित पदों के लिए अभ्यर्थी द्वारा मुख्य परीक्षा के लिए आवेदन प्रस्तुत करते समय, आवेदन प्ररूप में यथावर्णित अधिमान क्रम सूची भरी जाएगी/उपदर्शित की जाएगी और इस अधिमान सूची में दर्शाए गए अधिमान के क्रमानुसार मैरिट के क्रम में अभ्यर्थी का चयन किया जाएगा। एक बार अधिमान सूची प्रस्तुत किए जाने पर तत्पश्चात् उसमें कोई परिवर्तन/संशोधन अनुज्ञात नहीं किया जाएगा और इस सम्बन्ध में किसी अभ्यावेदन पर विचार नहीं किया जाएगा।
- अभ्यर्थियों को केवल उन पदों के लिए और उसी क्रम में, जो उन्होंने अधिमान सूची में उपदर्शित किया है, चयन के लिए विचारा जाएगा। अधिमान सूची में उनके द्वारा

वर्णित नहीं किए गए किसी पद के लिए इस तथ्य के बावजूद कि मैरिट के कम में वे उन पदों के चयन के लिए पात्र हैं, उन पर विचार नहीं किया जाएगा।

- (iii) यदि किसी अभ्यर्थी ने अधिमान कम सम्यक् रूप से भरकर प्रस्तुत नहीं किया है या अधिमान क्रम उसके हस्ताक्षर के बिना प्रस्तुत किया गया है या अधिमान कम में कोई विकल्प/अधिमान, जो भी हो, अभिव्यक्त नहीं किया है तो उसे समस्त पदों के लिए उसी क्रम में विचारा जाएगा जैसे वे विज्ञापन में सूचीबद्ध किए गए हैं।"
- (iv) नियम 6 के उप–नियम (2) के स्थान पर निम्नलिखित रखा जाएगा, अर्थातः––

''न्यूनतम शैक्षिक अर्हताः——

अभ्यर्थी के पास भारत में केन्द्रीय या राज्य विधान मण्डल के अधिनियम द्वारा निगमित किसी विश्वविद्यालय या संसद के किसी अधिनियम द्वारा स्थापित अन्य शैक्षिक संस्था या विश्वविद्यालय अनुदान आयोग अधिनियम, 1956 की धारा 3 के अधीन घोषित डीम्ड विश्वविद्यालय, से स्नातक की उपाधि अवश्य होनी चाहिए।

टिप्पण—व्यवसायिक और तकनीकी अर्हताएं, जो राज्य सरकार द्वारा व्यवसायिक या तकनीकी उपाधि के समतुल्य मान्यता प्राप्त है, रखने वाले अभ्यर्थी भी परीक्षा में प्रवेश के लिए पात्र होंगे।''

(v) नियम 13 के उप–नियम (2) के स्थान पर निम्नलिखित रखा जाएगा, अर्थात्:---

"हिमाचल प्रदेश के भूतपूर्व सैनिकों से संबंधित अभ्यर्थियों को उन्मोचन प्रमाण—पत्र (डिस्चार्ज सर्टिफिकेट) और हिमाचल प्रदेश के पूर्व सैनिकों की श्रेणी के लिए आरक्षण की प्रसुविधा का दावा करने के लिए रक्षा सेवाओं से अपने पी.पी.ओ. नम्बर, रैंक और सेवानिवृत्ति की तारीख की बाबत पूर्ण विवरण प्रस्तुत करना होगा। 13–02–2020 को या उसके पश्चात् जारी किए गए शॉर्ट सर्विस कमीशन अधिकारी (एस.एस.सी.ओ.एस.) को मुख्य परीक्षा के समय ग्रेच्युटी प्राप्त करने के प्रमाण की एक प्रति भी संलग्न करनी होगी।"

(vi) परिशिष्ट-II के स्थान पर निम्नलिखित रखा जाएगा, अर्थात्:---

''मुख्य परीक्षा का मानदण्ड / पाठ्यक्रम

1. पेपर—I अंग्रेजी (परंपरागत–03 घंटे)

अंग्रेजी की उनकी समझ और शब्दों के उपयोग की क्षमता का परीक्षण करने के लिए प्रारूप (डिजाइन) किए गए प्रश्नों के उत्तर देने के लिए अभ्यर्थियों को 03 घंटे का समय लगेगा। कुछ प्रश्न उनकी तर्क शक्ति, (विवक्षा) निहितार्थ समझने की उनकी क्षमता, महत्वपूर्ण और कम महत्वपूर्ण के मध्य अंतर करने की क्षमता और निबंध लिखने की क्षमता का परीक्षण करने के लिए भी तैयार किए जाएंगे।

**गद्यांश साधारणतः**——सारांश या संक्षेपण के लिए निर्धारित किया जाएगा। संक्षिप्त एवं प्रभावी अभिव्यक्ति के लिए श्रेय दिया जाएगा अधिकतम अंक—150.

- 2. पेपर–।। हिंदी (परंपरागत–03 घंटे)
  - (i) अंग्रेजी अनुच्छेद का हिंदी में अनुवाद
  - (ii) हिंदी गद्यांश की गद्य और पद्य में उसी भाषा में व्याख्या

(iii) रचना (निबंध, मुहावरे, शुद्धियां आदि)

अधिकतम अंक–150.

# 3. पेपर–III (सामान्य ज्ञान–03 घंटे)

हिमाचल प्रदेश का इतिहास, भूगोल और सामाजिक—आर्थिक विकास। राष्ट्रीय एवं अंतर्राष्ट्रीय महत्व की समसामयिक घटनाओं तथा उनके वैज्ञानिक पहलुओं में प्रतिदिन अवलोकन एवं अनुभव के ऐसे विषयों का ज्ञान जिसकी अपेक्षा एक शिक्षित व्यक्ति से की जा सकती है जिसने किसी भी वैज्ञानिक विषय का विशेष अध्ययन नहीं किया हो। पेपर में भारत के आधुनिक इतिहास (1857 के पश्चात्), भारतीय संस्कृति, भारतीय राजनीति, भारत की अर्थव्यवस्था और भारत के भूगोल जैसे स्वरूप के प्रश्न भी सम्मिलित होंगे, जिन्हें अभ्यर्थी विशेष अध्ययन के बिना उत्तर देने में सक्षम होंगे और महात्मा गांधी की शिक्षाओं पर प्रश्न होंगे। अधिकतम अंक–200''

(vii) परिशिष्ट–III का लोप किया जाएगा

आदेश द्वारा,

प्रधान सचिव (कार्मिक)।

[Authoritative English text of this Department Notification No. Per(AP)-C-A(3)-4/2019 dated 09-4-2024 as required under clause (3) of Article 348 of the Constitution of India].

## PERSONNEL DEPARTMENT (AP-III)

## NOTIFICATION

Shimla-2, the 9th April, 2024

No. Per (AP)-C-A(3)-4/2019.—In exercise of the powers conferred by proviso to Article 309 of the Constitution of India, the Governor of Himachal Pradesh, in consultation with the Himachal Pradesh Public Service Commission, is pleased to make the following rules further to amend the Himachal Pradesh Subordinate Allied Services/Posts (Class-III, Non-Gazetted) Examination Rules, 2017, notified *vide* this Department Notification No. Per(AP)-C-A (3)-2/2017 dated 29th September, 2017 namely:—

**1.** (1) These rules may be called the Himachal Pradesh Subordinate Allied Services/Posts, Group-C Examination (Second Amendment) Rules, 2024.

(2) These Rules shall come into force from the date of publication in the Rajpatra (e-Gazette) Himachal Pradesh.

**2.** In the Himachal Pradesh Subordinate Allied Services/Posts, (Class-III, Non-Gazetted) Examination Rules, 2017,—

(i) For serial No. 1 of sub-rule (1) of rule 3, the following shall be substituted, namely:—

"Assistant State Taxes & Excise Officer."

(ii) For clause (b) of sub-rule (2) of rule 3, the following shall be substituted, namely:---

"Main Examination (written)—

For final selection of candidates for the various services and posts main examination (written) shall be conducted by the Commission. The scheme of examination and syllabi shall be as specified in Appendix II. No candidate would be considered to have qualified the written test unless he obtains 40% marks in aggregate in all papers and at least 35 % marks in each paper.

(iii) For clause (a) of sub-rule (2) of rule 4, the following shall be substituted, namely:----

"The candidates will be listed by the Commission in the order of merit, according to the marks obtained by them in the main Examination (Written). In the event of tie, order of merit shall be determined in accordance with highest marks secured in the Preliminary examination. If the marks obtained in Preliminary Examination are also equal, then candidate who is senior in age will be placed above the candidate junior in age. While recommending a candidate for a particular service, due consideration will be given to the preference, (if any), expressed by him/her in the preference sheet, at the time of submission of Application Form in response to the advertisement for the posts under these rules, subject to the following conditions:—

- (i) Preference list for the posts advertised under these rules, as mentioned in the Application Form shall be filled in/indicated by the candidate at the time of submission of application form for the main examination and the candidate will be selected in the order of merit according to the order of preference list. Once the preference list has been submitted, no change/amendment therein shall be permitted and no representation will be considered in this regard.
- (ii) The candidates will be considered for selection only for those posts and in the order as indicated by him/her in the preference list. They will not be considered for any post not mentioned by them in the preference list, irrespective of the fact that in the order of merit they are eligible for selection to those posts.
- (iii) If a candidate has not submitted the preference list duly filled in, to the Commission, or has submitted the preference list without his/her signature or has not expressed any choice/preference whatsoever in the preference list, will be considered for all posts in the order in which these have been listed in the advertisement."
- (iv) For the clause 2 of rule 6 of the following shall be substituted, namely:—

"Minimum Educational qualification:-

A candidate must hold a bachelor degree of any of the Universities incorporated by an Act of the Central or State Legislature in India or other Educational Institutions established by an Act of Parliament or declared to be a deemed university under section 3 of the University Grants Commission Act, 1956.

**Note:**—Candidates possessing professional and technical qualifications, which are recognized by the State Government, as to professional or technical degree, would also be eligible for admission to the examination."

(v) For sub-rule (2) of rule 13, the following shall be substituted, namely:—

"The candidates belonging to Ex-Servicemen of Himachal Pradesh will have to furnish Discharge Certificate and full detail in respect of their P.P.O. No., Rank, and date of retirement from the Defense Services to claim the benefit of reservation for the category of Ex-Serviceman of Himachal Pradesh. The Short Service Commissioned Officers (SSCOs) released on or after 13-02-2020 shall also attach a copy of proof of having received gratuity at the time of main examination."

(vi) For Appendix-II, of the following shall be substituted, namely:-

"Standard/Syllabus of Main Examination

# 1. Paper-I English (Conventional- 03 Hours)

Candidates will be required to 3 hours answer questions designed to test their understanding of English and workmen like use of words. Some of the questions will be devised to test also their reasoning power, their capacity to perceive implications their ability to distinguish between the important and the less important and to write an essay. Passage will usually be set for summary or précis. Credit will be given for concise and effective expression. Maximum Marks-150.

# 2. Paper-II Hindi (Conventional -03 Hours)

- (i) Translation of an English passage into Hindi
- (ii) Explanation of Hindi passage in Prose and Poetry in same language.
- (iii) Composition (Essay, Idioms, correction etc.)

Maximum Marks-150.

# 3. Paper-III (General Knowledge -03 Hours)

History, Geography and socio-economic development of Himachal Pradesh. Knowledge of current events of National and International importance and of such matter of every day observation and experience in their scientific aspects as may be expected of an educated person who has not made a special study of any scientific subject. The paper will also include questions on Modern History (From 1857 onwards) of India, Indian Culture, Indian Polity, India Economy and Geography of India of such nature as candidates should be able to answer without special study and questions on the teachings of Mahatma Gandhi.

Maximum Marks-200"

(vii) The appendix-III shall stand omitted.

By order,

Principal Secretary (Personnel).

# सक्षम कार्यकारी दण्डाधिकारी नादौन एवं नायब तहसीलदार द्वितीय श्रेणी, तहसील नादौन, जिला हमीरपुर (हि0प्र0)

केस नं0 : 02 / 2024

तारीख दायर : 19–03–2024

श्री सुख राम पुत्र लछमण दास, निवासी गांव भवडियां, मौजा कोहला, डाकघर कलूर, तहसील नादौन, जिला हमीरपुर (हि0 प्र0)।

बनाम

#### आम जनता

विषय.—–प्रार्थना–पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

श्री सुख राम पुत्र लछमण दास, निवासी गांव भवडियां, मौजा कोहला, डाकघर कलूर, तहसील नादौन, जिला हमीरपुर (हि0 प्र0) का आवेदन–पत्र समस्त रिकार्ड व शपथ–पत्र सहित इस कार्यालय में प्राप्त हुआ है कि वह अपनी जन्म तिथि दिनांक 01–01–1959 को ग्राम पंचायत अमलैहड के रिकॉर्ड में दर्ज नहीं करवा सका तथा वह अब अपनी उक्त जन्म तिथि दिनांक 01–01–1959 को ग्राम पंचायत अमलैहड में दर्ज करवाना चाहता है।

अतः इस सरकारी गजट द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त सुख राम पुत्र लछमण दास, निवासी गांव भवडियां, मौजा कोहला, डाकघर कलूर, तहसील नादौन, जिला हमीरपुर (हि0 प्र0) की जन्म तिथि दिनांक 01–01–1959 को ग्राम पंचायत अमलैहड के रिकार्ड में दर्ज करने बारे कोई आपत्ति हो तो वह असालतन / वकालतन दिनांक 24–04–2024 को तहसील कार्यालय नादौन, जिला हमीरपुर में प्रातः 11.00 बजे उपस्थित होकर अपना उजर पेश कर सकता है। आम जनता की ओर से कोई उजर / एतराज न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी एवम् शुभम कौंडल की जन्म तिथि दिनांक 01–01–1959 को ग्राम पंचायत अमलैहड में दर्ज करने के आदेश नियमानुसार पारित कर दिए जाएंगे।

यह इश्तहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 19–03–2024 को जारी हुआ।

– / हस्ताक्षरित कार्यकारी दण्डाधिकारी नादौन, एवम् नायब तहसीलदार द्वितीय श्रेणी, तहसील नादौन, जिला हमीरपुर, हि0प्र0।

मोहर

## राजपत्र, हिमाचल प्रदेश, 19 अप्रैल 2024 / 30 चैत्र, 1946

# सक्षम कार्यकारी दण्डाधिकारी नादौन एवं नायब तहसीलदार, तहसील नादौन, जिला हमीरपुर (हि0 प्र0)

केस नं0 :

श्रीमती प्रीतो देवी पुत्री रुलिया राम, महाल करौर, डाकघर करौर, तहसील नादौन, जिला हमीरपुर (हि0 प्र0)।

बनाम

## आम जनता

विषय.—–प्रार्थना–पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

श्रीमती प्रीतो देवी पुत्री रुलिया राम, महाल करौर, डाकघर करौर, तहसील नादौन, जिला हमीरपुर (हि0 प्र0) का आवेदन—पत्र समस्त रिकार्ड व शपथ—पत्र सहित इस कार्यालय में प्राप्त हुआ है । श्रीमती प्रीतो देवी पुत्री रुलिया राम अपनी जन्म तिथि दिनांक 05—04—1952 को ग्राम पंचायत करौर के रिकॉर्ड में दर्ज नहीं करवा सकी तथा वह अब अपनी उक्त जन्म तिथि दिनांक 05—04—1952 को सम्बंधित ग्राम पंचायत करौर में दर्ज करवाना चाहती है।

अतः इस सरकारी गजट इश्तहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त श्रीमती प्रीतो देवी पुत्री रुलिया राम की जन्म तिथि दिनांक 05–04–1952 को ग्राम पंचायत करौर के रिकार्ड में दर्ज करने बारे कोई आपत्ति हो तो वह असालतन / वकालतन दिनांक 21–04–2024 को तहसील कार्यालय नादौन, जिला हमीरपुर में प्रातः 11.00 बजे उपस्थित होकर अपना उजर पेश कर सकता है। आम जनता की ओर से कोई उजर / एतराज न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी एवम श्रीमती प्रीतो देवी पुत्री रुलिया राम की जन्म तिथि दिनांक 05–04–1952 को ग्राम पंचायत करौर में दर्ज करने के आदेश नियमानुसार पारित कर दिए जाएंगे।

यह गजट इश्तहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 20–03–2024 को जारी हुआ।

स्थान : नादौन मोहर हस्ताक्षरित / – कार्यकारी दण्डाधिकारी, तहसील नादौन, जिला हमीरपुर, हि0 प्र0।

# In the Court of Dr. Rohit Sharma, HAS, Marriage Officer-cum-Sub-Divisional Magistrate, Sujanpur, District Hamirpur (H.P.)

In the matter of :

1. Naval Kumar age 27 years s/o Sansar Chand, r/o Village Ghandoli, P.O. Kanerar, Tehsil Sujanpur, District Hamirpur (H.P.).

2. Tamana age 22 years d/o Jasbir Singh, r/o House No. 2383/13, Gali No. 02, Bagh Rama Nand, Amritsar Punjab . . *Applicants*.

## General Public

Application for the registration of marriage under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Naval Kumar age 27 years s/o Sansar Chand, r/o Village Ghandoli, P.O. Kanerar, Tehsil Sujanpur, District Hamirpur (H.P.) and Tamana age 22 years d/o Jasbir Singh, r/o House No. 2383/13, Gali No. 02, Bagh Rama Nand, Amritsar Punjab have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 30-06-2023 at Village Gali No. 02, Bagh Rama Nand, Amritsar Punjab as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court on or before 25-04-2024. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 19-03-2024 under my hand and seal of the court.

Seal.

-/Sd/-Marriage Officer-cum-Sub-Divisional Magistrate, Sujanpur, Distt. Hamirpur (H.P.).

# In the Court of Sh. Sandeep Singh Chandel, Tehsildar-cum-Executive Magistrate, Dhatwal at Bijhari, Hamirpur (H.P.)

In the matter of :

Karmi Devi

Versus

General Public

Notice to General Public :

Karmi Devi d/o Sh. Lohku Ram, r/o Village Kalwal, Tehsil Dhatwal at Bijhari, District Hamirpur (H.P.) has applied in this office for the entry of date of birth which has taken place on 10-09-1965 but due to ignorance could not be entered in the record of Gram Panchayat Kalwal. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly. General Public is hereby informed through this notice that if anyone has any objection regarding the entry of date of birth of the applicant *i.e.* 10-09-1965 they can either in person or through counsel can file their objections before the undersigned within 30 days from the issue of this publication, otherwise the matter shall be proceeded further accordingly.

Issued under my hand and seal of the court on 18-03-2024.

Seal.

-/Sd Executive Magistrate, Dhatwal at Bijhari, District Hamirpur (H.P.).

# In the Court of Tehsildar-cum-Executive Magistrate, Dhatwal at Bijhari, Hamirpur (H.P.)

In the matter of :

Meeran Kumari

Versus

**General Public** 

Notice to General Public :

Meeran Kumari d/o Late Sh. Sohan Lal, r/o Village Nandal, Tehsil Dhatwal at Bijhari, District Hamirpur (H.P.) has applied in this office for the entry of date of birth which has taken place on 01-07-1967 but due to ignorance could not be entered in the record of Gram Panchayat Dhangota. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly. General Public is hereby informed through this notice that if anyone has any objection regarding the entry of date of birth of the applicant *i.e.* 01-07-1967 they can either in person or through counsel can file their objections before the undersigned within 30 days from the issue of this publication, otherwise the matter shall be proceeded further accordingly.

Issued under my hand and seal of the court on 21-03-2024.

Seal.

Sd/-Executive Magistrate, Dhatwal at Bijhari, District Hamirpur (H.P.).

In the Court of Tehsildar-cum-Executive Magistrate, Dhatwal at Bijhari, Hamirpur (H.P.)

In the matter of :

Balbir Singh

Versus

**General Public** 

Notice to General Public :

Balbir Singh s/o Late Sh. Prem Singh, r/o Village Sudar, Tehsil Dhatwal at Bijhari, District Hamirpur (H.P.) has applied in this office for the entry of date of birth which has taken place on 01-04-1963 but due to ignorance could not be entered in the record of Gram Panchayat Dhangota. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly. General Public is hereby informed through this notice that if anyone has any objection regarding the entry of date of birth of the applicant *i.e.* 01-04-1963 they can either in person or through counsel can file their objections before the undersigned within 30 days from the issue of this publication, otherwise the matter shall be proceeded further accordingly.

Issued under my hand and seal of the court on 21-03-2024.

Seal.

Sd/-Executive Magistrate, Dhatwal at Bijhari, District Hamirpur (H.P.).

# In the Court of Sh. Sanjay Kumar, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj, Distt. Hamirpur, Himachal Pradesh

1. Surender Kumar s/o Sh. Rattan Chand, VPO Dungri, Tehsil Bhoranj, Distt. Hamirpur (H.P.) aged 35 years old.

2. Savita Rani d/o Mohinder Singh, r/o House No. 73, Village Sohri-III, P.O. Sohri, Tehsil Barsar, District Hamirpur (H.P.) aged 29 years old.

# Versus

# General Public

Surender Kumar s/o Sh. Rattan Chand, VPO Dungri, Tehsil Bhoranj, Distt. Hamirpur (H.P.) aged 35 years old & Savita Rani d/o Mohinder Singh, r/o House No. 73, Village Sohri-III, P.O. Sohri, Tehsil Barsar, District Hamirpur (H.P.) aged 29 years old have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony at Shiv Mandir Bhiar, Tehsil Bhoranj, District Hamirpur on dated 10-02-2024 as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this marriage can file the objections personally or in writing before this court on or before 29-04-2024. After that no objection will be entertained and marriage will be registered accordingly.

Issued today on 20-03-2024 under my hand and seal of the court.

Seal.

-/-Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj, Distt. Hamirpur (H.P.).

## In the Court of Sh. Sanjay Kumar, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj, Distt. Hamirpur, Himachal Pradesh

1. Raj Kumar s/o Sh. Pawan Kumar, Village Dadu, P.O. Baroh, Tehsil Bhoranj, Distt. Hamirpur (H.P.) aged 24 years old.

2. Tanuja Rahi d/o Sh. Bhag Singh, Village Hawani, P.O. Bhambla, Tehsil Baldwara, District Mandi (H.P.) aged 22 years old.

#### Versus

## General Public

Raj Kumar s/o Sh. Pawan Kumar, Village Dadu, P.O. Baroh, Tehsil Bhoranj, Distt. Hamirpur (H.P.) aged 24 years old & Tanuja Rahi d/o Sh. Bhag Singh, Village Hawani, P.O. Bhambla, Tehsil Baldwara, District Mandi (H.P.) aged 22 years old have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony at Santoshi Mata Mandir Kot, P.O. Bhareri, Tehsil Bhoranj on dated 08-02-2024 as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this marriage can file the objections personally or in writing before this court on or before 26-04-2024. After that no objection will be entertained and marriage will be registered accordingly.

Issued today on 20-03-2024 under my hand and seal of the court.

Seal.

Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj, Distt. Hamirpur (H.P.).

Sd/-

# In the Court of Sh. Sanjay Kumar, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj, Distt. Hamirpur, Himachal Pradesh

1. Sunil Kumar s/o Joginder Singh, Village Tooh, P.O. Dungri Tehsil Bhoranj, Distt. Hamirpur (H.P.) aged 29 years old.

2. Laxmi Pal d/o Sh. Santosh, House No. 563 B, Railway Colony, Jalandhar-I, Jalandhar Panjab aged 21 years old.

Versus

#### **General Public**

Sunil Kumar s/o Joginder Singh, Village Tooh, P.O. Dungri Tehsil Bhoranj, Distt. Hamirpur (H.P.) aged 29 years old & Laxmi Pal d/o Sh. Santosh, House No. 563 B, Railway Colony, Jalandhar-I, Jalandhar Panjab aged 21 years old have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by

the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony at Baba Sidh Chano Peer Dukh Nivaran Mandir, Aghar, Distt. Hamirpur on dated 21-09-2023 as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this marriage can file the objections personally or in writing before this court on or before 26-04-2024. After that no objection will be entertained and marriage will be registered accordingly.

Issued today on 20-03-2024 under my hand and seal of the court.

Seal.

-/-Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj, Distt. Hamirpur (H.P.).

# In the Court of Sh. Manish Kumar Soni, H.P.A.S., Marriage Officer-cum-Sub-Divisional Magistrate Hamirpur, Himachal Pradesh

In the matter of :

1. Abhishek Kumar s/o Sh. Jeet Ram, r/o Village Kehdru, P.O. Bhira, Tehsil & District Hamirpur (H.P.).

2. Rekha Devi d/o Sh. Devi Ram, r/o Village Khali, P.O. Sewra Chandi, Tehsil Arki, District Solan (H.P.) . . *Applicants*.

# Versus

# General Public

Subject.—Notice for Registration of Marriage.

Abhishek Kumar and Rekha Devi have filed an application u/s 8(3) of Himachal Pradesh Registration of Marriage Act, 1996 alongwith affidavits and supporting documents in this court on dated 23-03-2024, stating therein that they have solemnized their marriage on 18-10-2023 at H. No. 270C, Block Altus, New Chandigarh, SAS Nagar, Mohali, Punjab and same could not be registered under act *ibid* within stipulated period inadvertently.

Therefore, the general public is hereby informed through this notice that any person having any objection regarding this marriage, may file his/her objection personally or in writing, before this court on or before 06-05-2024. In case no objection has been received by 06-05-2024, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 26-03-2024.

Seal.

Sd/-Marriage Officer-cum-SDM, Sub-Division, Hamirpur (H.P.). राजपत्र, हिमाचल प्रदेश, 19 अप्रैल 2024 / 30 चैत्र, 1946

# ब अदालत सहायक समाहर्ता प्रथम/द्वितीय श्रेणी फतेहपुर, जिला कांगड़ा (हि0प्र0)

केस नं0 जन्म पंजीकरण / एन0टी0 / 24

रीना पुत्री श्री रत्न चन्द, निवासी गांव खुखनियाडा, डा० कन्दोर, तहसील फतेहपुर, जिला कांगड़ा (हि0प्र0) प्रार्थिया।

बनाम

आम जनता

प्रार्थना—पत्र बाबत जन्म पंजीकरण जेर धारा 13(3) जन्म व मृत्यु रजिस्ट्रेशन अधिनियम, 1969 के अन्तर्गत करने बारा।

प्रार्थिया रीना पुत्री श्री रत्न चन्द, निवासी गांव खुखनियाडा, डा0 कन्दोर, तहसील फतेहपुर, जिला कांगड़ा (हि0प्र0) ने अदालत हजा एक में प्रार्थना—पत्र बाबत ग्राम पंचायत झुम्व के जन्म एवं मृत्यु रजिस्टर में जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के तहत अपनी जन्म तिथि दर्ज करने बारे गुजारा है। प्रार्थिया ने निवेदन किया है कि उसका जन्म दिनांक 16—12—1980 को हुआ था, जोकि ग्राम पंचायत झुम्व के रजिस्टर में कहीं भी दर्ज नहीं है। अतः प्रार्थिया अपनी जन्म तिथि 16—12—1980 को ग्राम पंचायत झुम्व के रजिस्टर में दर्ज करवाना चाहती है।

अतः सर्वसाधारण को इस इश्तहार द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त जन्म पंजीकरण करने बारा कोई उजर व एतराज हो तो वह दिनांक 16–04–2024 को प्रातः 10.00 बजे असालतन या वकालतन हाजिर होकर अपना एतराज लिखित रूप में पेश करें अन्यथा प्रार्थिया के नाम व जन्म पंजीकरण करने बारे आदेश पारित कर दिए जाएंगे। इसके उपरान्त कोई भी उजर व एतराज काबिले समायत न होगा।

आज दिनांक 15–03–2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

हस्ताक्षरित / – सहायक समाहर्ता द्वितीय श्रेणी, तहसील फतेहपुर, जिला कांगड़ा (हि0प्र0)।

🗥 फरीकदोयम।

ब अदालत श्री जय चन्द, सहायक समाहर्ता द्वितीय श्रेणी एवं कार्यकारी दण्डाधिकारी धर्मशाला, तहसील धर्मशाला, जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 : 18 / NT / 24

श्री Anirudh Uppal s/o Sh. Shakti Chand Uppal, r/o House No. 334, Brij Lal Road Gurdwara Road, K.B. Dharamshala, Tehsil Dharamshala, District Kangra

बनाम

## आम जनता

विषय.—–प्रार्थना–पत्र जेरे धारा 37(2) हिमाचल प्रदेश नाम दुरुस्ती करने बारे।

656

मोहर ।

नोटिस बनाम आम जनता।

श्री Anirudh Uppal s/o Sh. Shakti Chand Uppal, r/o House No. 334, Brij Lal Road Gurdwara Road, K.B. Dharamshala, Tehsil Dharamshala, District Kangra ने इस अदालत में शपथ-पत्र सहित मुकद्दमा दायर किया है कि मेरी माता की मृत्युं दिनांक 07–02–2020 को हुई है परन्तु एम0सी0 ँधर्मशाला∕ग्राम पंचायत में मृत्यु पंजीकृत न है। अतः इसे पंजीकृत किये जाने के आदेश दिये जायें। इस नोटिस के द्वारा समस्त जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को Sumitra Uppal w/o Sh. Shakti Chand Uppal की मृत्यु तिथि 07-02-2020 को पंजीकृत किये जाने बारे कोई एतराज हो तो वह हमारी अदालत में दिनांक 20-04-2024 को असालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा मुताबिक शपथ–पत्र मृत्यू 07–02–2020 को पंजीकृत किये जाने बारे आदेश पारित कर दिये जाएंगे।

आज दिनांक 19–03–2024 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

हस्ताक्षरित / –

सहायक समाहर्ता द्वितीय श्रेणी एवं कार्यकारी दण्डाधिकारी, धर्मशाला, जिला कांगडा (हि0प्र0)।

ब अदालत सहायक समाहर्ता प्रथम वर्ग, अर्की, जिला सोलन, हिमाचल प्रदेश

केस नं0 : 21 / प व 2023 तारीख सुनवाई : 19-04-2024 तारीख दायर : 24–11–2023

विजय कुमार

बनाम

अजय कुमार आदि

विषय.——हि0प्र0 भू0—राजस्व अधिनियम, 1954 की जेर धारा 123 के अन्तर्गत तकसीम हेतु प्रार्थना—पत्र।

श्री विजय कुमार पुत्र श्री ओम प्रकाश, निवासी गांव गलोग, परगना सिंऊ, तहसील अर्की, जिला सोलन (हि0प्र0) भू0-राजस्व अधिनियम, 1954 की जेर धारा 123 के तहत इस कार्यालय में अपना तकसीम बारे प्रार्थना–पत्र दिया है कि राजस्व अभिलेख में हमारा व अन्य हिस्सेदारान जोकि खाता/खतौनी नं0 15/17, खसरा नं0 / कित्ता 2, रकबा तादादी 00–17–82 है0, मौजा महाल गलोग, परगना सिंऊ में अलग–अलग खाता कायम करने बारे।

अतः इस मुनादी के माध्यम से सूचित किया जाता है कि यदि किसी भी व्यक्ति को तकसीम में अलग–अलग खाता कायम करने बारे कोई एतराज / आपति हो तो वह दिनांक 19–04–2024 को या इससे पूर्व इस अदालत को कोई एतराज / आपत्ति प्रस्तुत कर सकता है। कोई एतराज / आपति प्रस्तुत न होने की सूरत में यह समझा जाएगा कि प्रार्थी के प्रार्थना–पत्र बारे किसी को कोई एतराज/आपत्ति नहीं है तथा प्रार्थना–पत्र पर उचित कार्यवाही के आदेश पारित कर दिये जाएंगे।

मोहर ।

आज दिनांक 19–03–2024 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर ।

हस्ताक्षरित / – सहायक समाहर्ता प्रथम वर्ग, अर्की, जिला सोलन, हिमाचल प्रदेश।

# In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Kasauli, District Solan (H.P.)

1. Sh. Rajeev Kumar aged 21 years D.O.B. 24-05-2002 s/o Sh. Kamal Kant, r/o Village Nehar, P.O. Badhalag, Tehsil Kasauli, District Solan (H.P.).

2. Smt. Babita Kumari aged 20 years D.O.B. 23-11-2003 d/o Sh. Narender Kumar, r/o Village Ukhu, P.O. Lagdaghat, Sub-Tehsil Ramshehar, District Solan (H.P.).

Versus

**General Public** 

Notice u/s 15 of Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this Court from Sh. Rajeev Kumar s/o Sh. Kamal Kant, r/o Village Nehar, P.O. Badhalag, Tehsil Kasauli, District Solan (H.P.) (Bridegroom) and Smt. Babita Kumari d/o Sh. Narender Kumar, r/o Village Ukhu, P.O. Lagdaghat, Sub-Tehsil Ramshehar, District Solan (H.P.) at present Smt. Babita Kumari w/o Sh. Rajeev Kumar s/o Sh. Kamal Kant, r/o Village Nehar, P.O. Badhalag, Tehsil Kasauli, District Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants, have further declared in their affidavits dated 19-01-2024 that they have solemnized their marriage on 18-01-2024 with each other. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage, objections in this regard should reach to this court on or before 20-04-2024 failing which the marriage shall be got registered as per the provisions of the law.

Issued on 20-03-2024 my hand and seal of the court.

Seal.

-/Sd/-Marriage Officer-cum-Sub-Divisional Magistrate, Kasauli, District Solan (H.P.).

# In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Kasauli, District Solan (H.P.)

1. Sh. Rahul Rai aged 26 years D.O.B. 07-06-1997 s/o Sh. Hari Prasad, r/o HIG-4, Sector 1A, Parwanoo, Tehsil Kasauli, District Solan (H.P.).

2. Smt. Aliza aged 25 years D.O.B. 16-11-1998 d/o Late Sh. Ramesh Kumar, r/o H. No. 1087, Bharat Nagar Kalka, Tehsil Kalka (HR).

Versus

## **General Public**

Notice u/s 05 of Special Marriage Act, 1954.

An application under section 05 of the Special Marriage Act, 1954 has been received in this court from Sh. Rahul Rai s/o Sh. Hari Prasad, r/o HIG-4, Sector 1A, Parwanoo, Tehsil Kasauli, District Solan (H.P.) (Bride groom) and Smt. Aliza d/o Late Sh. Ramesh Kumar, r/o H. No. 1087, Bharat Nagar Kalka, Tehsil Kalka (HR) at present Smt. Aliza w/o Sh. Rahul Rai s/o Sh. Hari Prasad, r/o HIG-4, Sector 1A, Parwanoo, Tehsil Kasauli, District Solan (H.P.) for the registration of their marriage u/s 05 of the Special Marriage Act, 1954. The applicants, have further declared in their affidavits dated 24-08-2023 that they have solemnized their marriage on 29-07-2023 with each other. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage, objections in this regard should reach to this Court on or before 20-04-2024 failing which the marriage shall be got registered as per the provisions of the law.

Issued on 19-03-2024 my hand and seal of the court.

Seal.

-/Marriage Officer-cum-Sub-Divisional Magistrate, Kasauli, District Solan (H.P.).

## In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Kasauli, District Solan (H.P.)

1. Sh. Ajay Kumar aged 26 years D.O.B. 13-11-1997 s/o Sh. Hari Prasad, r/o Village Shilora, P.O. Masulkhana, Tehsil Kasauli, District Solan (H.P.).

2. Smt. Muskan aged 20 years D.O.B. 26-03-2004 d/o Sh. Krishan Kumar, r/o Village Santokhi, P.O. Ganeshpur, Tehsil Narayangarh, District Ambala (HR).

Versus

#### **General Public**

Notice u/s 15 of Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this Court from Sh. Ajay Kumar s/o Sh. Hari Prasad, r/o Village Shilora, P.O. Masulkhana, Tehsil Kasauli, District Solan (H.P.) (Bridegroom) and Smt. Muskan d/o Sh. Krishan Kumar, r/o Village Santokhi, P.O. Ganeshpur, Tehsil Narayangarh, District Ambala (HR) at present Smt. Muskan w/o Sh. Ajay Kumar s/o Sh. Hari Prasad, r/o Village Shilora, P.O. Masulkhana, Tehsil Kasauli, District Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants, have further declared in their affidavits dated 21-03-2024 that they have solemnized their marriage on 06-07-2022 with each other. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage, objections in this

regard should reach to this court on or before 22-04-2024 failing which the marriage shall be got registered as per the provisions of the law.

Issued on 22-03-2024 my hand and seal of the court.

Seal.

-/Sd/-Marriage Officer-cum-Sub-Divisional Magistrate, Kasauli, District Solan (H.P.).

## In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Kasauli, District Solan (H.P.)

1. Sh. Sunny Tanwar aged 37 years D.O.B. 15-02-1986 s/o Sh. Beli Ram Tanwar, r/o Village Bishanpur, P.O. Kuthar, Tehsil Kasauli, District Solan (H.P.).

2. Smt. Anjani aged 37 years D.O.B. 27-04-1986 d/o Sh. Narayan Dass, r/o Village Chewla, P.O. Rounri, Tehsil & District Shimla (H.P.).

Versus

## **General Public**

Notice u/s 15 of Special Marriage Act, 1954

An application under section 15 of the Special Marriage Act, 1954 has been received in this Court from Sh. Sunny Tanwar s/o Sh. Beli Ram Tanwar, r/o Village Bishanpur, P.O. Kuthar, Tehsil Kasauli, District Solan (H.P.) (Bride groom) and Smt. Anjani d/o Sh. Narayan Dass, r/o Village Chewla, P.O. Rounri, Tehsil & District Shimla (H.P.) at present Smt. Anjani w/o Sh. Sunny Tanwar s/o Sh. Beli Ram Tanwar, r/o Village Bishanpur, P.O. Kuthar, Tehsil Kasauli, District Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants, have further declared in their affidavits dated 12-12-2023 that they have solemnized their marriage on 25-04-2021 with each other. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage, objections in this regard should reach to this court on or before 22-04-2024 failing which the marriage shall be got registered as per the provisions of the law.

Issued on 22-03-2024 my hand and seal of the court.

Seal.

-/Sd/-Marriage Officer-cum-Sub-Divisional Magistrate, Kasauli, District Solan (H.P.).

# In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Kasauli, District Solan (H.P.)

1. Sh. Ankur Sharma aged 43 years D.O.B. 15-12-1980 s/o Sh. Vinod Kumar, r/o EWS H. No. B1, Block No. 4, Sector-1, Parwanoo, Tehsil Kasauli, District Solan (H.P.).

2. Smt. Neeraja Bhardwaj aged 42 years D.O.B. 07-05-1981 d/o Late Sh. M.P. Bhardwaj, r/o V.P.O. Guga Saloh, District Kangra (H.P.).

#### Versus

#### **General Public**

Notice u/s 15 of Special Marriage Act, 1954

An application under section 15 of the Special Marriage Act, 1954 has been received in this Court from Sh. Ankur Sharma s/o Sh. Vinod Kumar, r/o EWS H. No. B1, Block No. 4, Sector-1, Parwanoo, Tehsil Kasauli, District Solan (H.P.) (Bridegroom) and Smt. Neeraja Bhardwaj d/o Late Sh. M.P. Bhardwaj, r/o V.P.O. Guga Saloh, District Kangra (H.P.) at present Smt. Neeraja Bhardwaj w/o Sh. Ankur Sharma s/o Sh. Vinod Kumar, r/o EWS H. No. B1, Block No. 4, Sector-1, Parwanoo, Tehsil Kasauli, District Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants, have further declared in their affidavits dated 15-02-2024 that they have solemnized their marriage on 31-07-2010 with each other. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage, objections in this regard should reach to this Court on or before 24-04-2024 failing which the marriage shall be got registered as per the provisions of the law.

Issued on 22-03-2024 my hand and seal of the court.

Seal.

-/Marriage Officer-cum-Sub-Divisional Magistrate, Kasauli, District Solan (H.P.).

#### **CHANGE OF NAME**

I, Vidya Devi w/o Hira Singh, r/o Village Shil, P.O. Jagjit Nagar, Tehsil Kasauli, District Solan (H.P.) have changed my name to Bimla Devi.

VIDYA DEVI w/o Hira Singh, r/o Village Shil, P.O. Jagjit Nagar, Tehsil Kasauli, District Solan (H.P.).

#### **CHANGE OF NAME**

I, Anuja Mahajan w/o No. (114185n) Ex. POME Rajesh Kumar, Village Sevkara near Balaji Hospital, P.O. Kangra, Tehsil & District Kangra (H.P.) declare that I have changed my name from Anuja to Anuja Mahajan. Further now onwards my name Anuja Mahajan is entered in all my relevant records. Concened note.

ANUJA MAHAJAN w/o Rajesh Kumar, Village Sevkara near Balaji Hospital, P.O. Kangra, Tehsil & District Kangra (H.P.).

# **CHANGE OF NAME**

I, Narinder Singh s/o Sh. Surjeet Singh, r/o V.P.O. Ghangot, Tehsil Barsar, District Hamirpur (H.P.) declare that in Matric Certificate issued by CBSE Roll No. 17247339 passes in 03/2022 of my son Nishant Chauhan my name wrongly entered as Narinder Chauhan whereas my correct name is Narinder Singh. Please note.

NARINDER SINGH s/o Sh. Surjeet Singh, r/o V.P.O. Ghangot, Tehsil Barsar, District Hamirpur (H.P.).

## **CHANGE OF NAME**

I, Harsha Garg (New Name) d/o Sh. Vinod Garg, r/o Village Kothi, P.O. Kunihar, Tehsil Arki, District Solan (H.P.) declare that I have changed my name from HARSHA (Previous Name) to HARSHA GARG (New Name) all concerned please may note.

HARSHA GARG d/o Sh. Vinod Garg, r/o Village Kothi, P.O. Kunihar, Tehsil Arki, District Solan (H.P.).

#### **CHANGE OF NAME**

I, Pardeep Kumar s/o Ram Daur Yadav, r/o New Vedic Hotel, NH-22, Kumar Hatti, Solan (H.P.) have changed my minor son's name from Hrithik to Ritik.

PARDEEP KUMAR s/o Ram Daur Yadav, r/o New Vedic Hotel, NH-22, Kumar Hatti, Solan (H.P.).

## **CHANGE OF NAME**

I, Kirti D.O.B. 31-07-1994 d/o Yashpaul Singh, r/o Village Athwan, P.O. Amb, District Una (H.P.)-177203 have changed my name to Kirti Minhas, dated 04-04-2024 before notary Madan Lal.

KIRTI d/o Yashpaul Singh, r/o Village Athwan, P.O. Amb, District Una (H.P.).